

23.06.2020

Present:

Mr. Lalit Mohan, learned PP for CBI.

Sh. Alphi Chugh, learned counsel for accused no. 1 and 2 with accused no. 1 and 2.

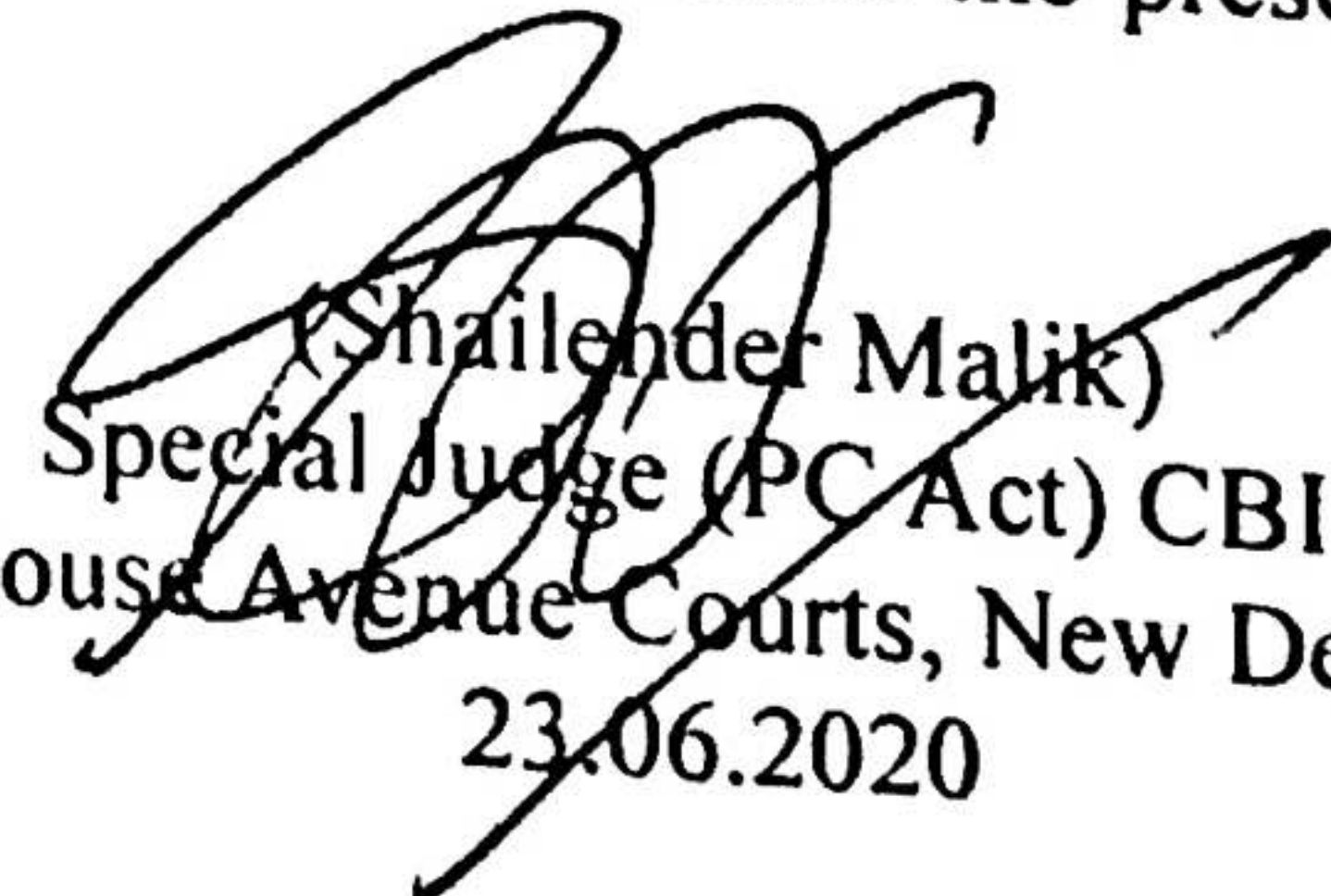
Sh. Jagdeep Sharma, learned counsel for accused no. 5 with accused no. 5.

Sh. Praveen Aggarwal, legal aid counsel for accused no. 7.

Sh. Hitender Kapur, learned counsel for accused no.6 & 8 with accused no.6 & 8.

Proceedings in the case have been taken place by way of video conferencing on Cisco Webex application.

Matter was listed for remaining arguments of learned legal aid counsel for accused no. 7 as well as for appearance of accused no. 7. Today accused no. 7 has not appeared. Learned legal aid counsel Sh. Praveen Aggarwal has moved an application seeking exemption of appearance of accused Rajiv Kumar Soni. Exemption is allowed. However, it is specifically observed that appearance of accused no. 7 is essential for proper compliance of the law as well as for a fair trial. As per the modalities issued from the office of learned District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts also it be ensured that presence of accused by video conference must be there. As such this court cannot proceed ahead except by ensuring presence of accused no. 7 who is only accused left for whom final arguments are to be heard. As such matter is now again being fixed for 25.06.2020 at 12.30 PM. It is needless to mention that learned legal aid counsel has to ensure the presence of accused no. 7.


(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
23.06.2020